

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5283
ANSWERED ON:08.05.2012
INTER-STATE CRIMES
Chowdhury Shri Adhir Ranjan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether inter-State crimes are on the rise in the country during the last few years;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any action plan to deal with the said crime; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Specific data on Inter-State Crimes are not maintained, however, as per the information available, the State/UT wise cases registered, cases charge-sheeted and persons convicted under IPC Crimes during 2008-2010 are attached at Annexure.

(c) to (d) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies and also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and, therefore, continue to urge the State Governments/UT Administrations to give more focused attention for improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has also been issued on 16th July, 2010.